

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.402**  
**IA-5604/2022 IA/6621/ND/2023**  
**In**  
**(IB)-129(PB)/2022**

**IN THE MATTER OF:**

Orbis Trusteeship Services Pvt Ltd	...	Applicant
Versus		
Harvinder Singh Sikka	...	Respondent

**Under Section 95(1) of (IBC)**

**Order delivered on 16.02.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Ms. Vatsala Rai, Ms. Sushmit Garg, Advocates
For the RP	: Mr. Dhananjaya Sud, Mr. Akhand Pratap Singh, Advocates

**(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)**

**ORDER**

**IA/6621/ND/2023:-**

This is an application under Rule 11 of the NCLT, Rules 2016 seeking dismissal of the Company Petition C.P.(IB) No. 129 of 2022.

Ld. Counsel for the Applicant and Ld. Counsel for the Respondent are present physically. Let this matter be posted to **26.02.2024**.

**IA-5604/2022:-**

The report has been filed by the RP. Ld. Counsel for the Respondent seeks one week time to file reply to the report. As a last and final opportunity, a week's time is granted for filing reply to the report. Let this matter be posted to **26.02.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**